

**SECTION-IIB**  
**IN THE SUPREME COURT OF INDIA**  
**CRIMINAL APPELLATE JURISDICTION**

**PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 5120 OF 2012**

**WITH**

**CRIMINAL MISCELLANEOUS PETITION NOS. 14942 & 14943 OF 2012**

(Applications for exemption from filing official translation and exemption from filing certified copy of Impugned Order/Judgment)

R. JAYANTHI

... Petitioner

VERSUS

STATE OF KARNATAKA

... Respondent

**OFFICE REPORT**

The matter above-mentioned was listed before the Hon'ble Court on 13.08.2012 when Hon'ble Court was pleased to pass the following order:

"Mr. Raghupathy appears and undertakes to file vakalatnama on behalf of the State of Karnataka, which is the sole respondent, within two weeks from date, and to take instructions on the petitioner's prayer for grant of bail. Let the matter be adjourned for two weeks, for the said purpose.

Furthermore, in the order dated 5<sup>th</sup> July, 2012, passed by the learned Judge-in-Chambers, it has been stated that against the trial court's order of acquittal, the State of Kerala had gone into the appeal to the High Court. The same should read the State of Karnataka."

It is submitted that pursuant to the Order quoted above, Mr.V.N. Raghupathy, Advocate has filed Vakalatnama/Appearance on behalf of the sole respondent/State of Karnataka.

Service of Show Cause Notice is complete.

The matter above mentioned is therefore listed before the Hon'ble Court with this office report.

DATED this the 31st day of July, 2013.

ASSISTANT REGISTRAR

Copy to:

1. Mr. Sanjay Jain Advocate
2. Mr. V.N. Raghupathy, Advocate

ASSISTANT REGISTRAR